

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 3rd day of May Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

MA 310/277/2019

&

MA 310/278/2019

In

OA 310/1656/2018

1. Union of India Rep. by
The Secretary to Government,
Ministry of Home Affairs, New Delhi;
2. The Chief Secretary to Government,
Chief Secretariat,
Puducherry;
3. Joint Secretary to Government,
Home Department, Chief Secretariat,
Puducherry;
4. The Director General of Police,
Puducherry;
5. The Superintendent of Police
(Head Quarters) Puducherry.

...Applicants/Respondents

(By Advocate: Mr.R. Syed Mustafa)

Versus

1. S. Mugilan;
2. M. Pragash;
3. A. Ezhumuruga;
4. A. Parthasarathy;
5. R. Ramkumar;
6. G. Vignesh;

7. K. Vignesh;
8. V. Senthamizhselvan;
9. G. Saravanan;
10. N. Cathries;
11. S. Balamurugan;
12. S. Maheshkumar;
13. M. Anand;
14. G. Sathish;
15. V. Vasantharaja;
16. R. Elamathy;
17. D. Balaji;
18. S. Aravindraj;
19. M. Iyyanar;
20. D. Vishnutharan;
21. G. Kamalakannan;
22. S. Vijayaraj;
23. M. Nirmal;
24. G. Sangeetha;
25. B. Krishnakumar;
26. I. Iyyanar;
27. C. Manavalan;
28. R. Ponmanasemmal;
29. N. Sathish;
30. R. Vinothkumar;
31. P. Thangaraje;
32. V. Ramu;
33. G. Kirubakaran;

34. G. Prakash;
35. S. Govindarajan;
36. J. Nagarajan;
37. R. Prabu;
38. T. Bernard Delphin;
39. K. Thirumurugan;
40. R. Karthikeyan;
41. R. Prasanth;
42. K. Iyyanur;
43. D. Anandhan;
44. V. Arivazgan;
45. E. Vinodh;
46. S. Manikandan;
47. R. Fizal Ahamed;
48. N. Veeramani;
49. C. Karthikeyan;
50. R. Ezhilarasan Rahul;
51. R. Anusuya;
52. V. Thamizhan;
53. A. Surendar;
54. S. Gowthaman;
55. S. Sathiya;
56. M. Sasaikumar;
57. A. Kirubanatham;
58. E. Praveenkumar,
59. V. Nirmalraj;
60. S. Munusamy;

61. S. Vasanthakumar;
62. M. Premalatha;
63. V. Kandan;
64. B. Pradeep Kumar,
65. M. Jayaprakash;
66. K. Manivannan;
67. N. Vijayakumar.

...Respondents/Applicants
(By Advocate: Mr. M. Gnanasekar)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard both sides.

2. M.A.277/2019 has been filed to condone a delay of 135 days in preferring the application for extension of time for compliance of the directions of the Tribunal in the relevant OAs and MAs while M.A. 278/2019 has been filed seeking extension of time for a further period of three months to comply with the orders of the Tribunal in relevant OAs and MAs.
3. Learned counsel for the original applicants has no objection.
4. Keeping in view the above, three months' further time is granted to the competent authority to comply with the order of this Tribunal in O.A. 1477/2018 & M.A. No. 605/2018 dated 31.10.2018 and OA No. 1656/2018 & M.A. 688/2018 dated 19.12.2018.
5. MAs are disposed of as above.

W. S. S. /